

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 10/8/2018

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER : IA/195/2018

PETITION NUMBER : CP/58/2017

NAME OF THE PETITIONER(S) : DEEPAK HANWANT MEHTA

NAME OF THE RESPONDENT(S) : ANUSH SHARES & SECURITIES PVT LTD

SECTION : 241/242

Sl.No. NAME (IN CAPITAL) REPRESENTED BY SIGNATURE

Brahmabhat Bheri

Counsel For Respondent



Aashish Jain
For Suleasa Juliana

Counsel For Petitioner



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IA/195/2018 IN CP/58/2017

ORDER

Counsel for Applicant in IA 194 & 195/2018 present. Counsel for Respondent / Petitioner in CP/58/2017 present. Counsel for Applicant in IA / Respondent company (Anush Shares & Securities Private Limited) has authorised the Depository Participant to deal with the shares of the Applicant. For trading in the Stock Exchanges, he has obtained an advance from the Respondent company. The Respondents in the IA and Petitioners in the CP have claimed that the Applicant in IAs/Respondent in the CP have not repaid the amount so advanced to the Applicant in the IAs. The Applicant in the IA has undertaken to pay back the amount taken as advance from the company, if necessary, by liquidating his stock holdings within a period of three months and in the meantime the Respondents/Petitioners in the main CP have undertaken not to further deal with the shares of the Applicant in the IAs. The amounts so realized by the Applicant in the IA by liquidating the shares shall be kept in a Fixed Deposit for the settlement of the advance taken in the name of the Respondent company. The Respondent in IA / Petitioner in the CP has committed not to alter any further, the composition of the Board of Directors. Matter is adjourned. **Put up on 30.08.2018.**


(S VIJAYARAGHAVAN)
Member (Technical)


(K ANANTHA PADMANABHA SWAMY)
Member (Judicial)